

OH 1703/94

21.11.94

Hon. Mr. S. Das Gupta, AM.
Hon. Mr. T. L. Verma, JM

Heard the learned counsel
for the applicant on admission.

The applicant's case is that
he was working as a casual labourer
in the office of the respondent No. 2 in
1984 and he was dis-engaged in
1985. He has now approached this
Tribunal for the relief of getting
the names entered in the register
of casual labour.

The case is excessively
time barred & cannot now be
admitted. The case is dismissed
on the ground of limitation.

JK
J.M.

WLP
AM.

2.